

Establishments which would determine minimum standards for the registration of clinical establishments. Every State would set up a State Council of Clinical Establishments. The registration of the clinical establishments would be done at the district by a multi member body.

The budgetary allocations for this purpose in the Current Year is Rs. 2 (Two) crore.

#### **Sale of adulterated sugar**

†218. SHRI AVINASH RAI KHANNA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the fact that plastic granules mixed sugar are being sold in some parts of the country;

(b) if so, the details thereof; and

(c) the details of steps being taken by Government to check such incidents?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The Food Safety and Standards Authority of India has informed that no such incidence has come to their notice.

(c) The quality standards of food articles, including sugar, are prescribed under Prevention of Food Adulteration (PFA) Rules, 1955. The implementation of the PFA Act, 1954 and Rules, 1955 has been entrusted to the State/U.T. Governments. Penal action is taken under the provisions of the PFA Act, 1954 in case of violation of the provisions of the PFA Act, 1954/PFA Rules, 1955. Considering the need for a comprehensive approach to food safety in the country, the Parliament has passed the Food Safety and Standards Act, 2006, to replace the existing PFA Act, 1954 and some other food related laws. Under the provisions of the new Act, the Government has constituted the Food Safety and Standards Authority of India to carry out the purposes of said Act.

#### **Housing of CGHS dispensary in rented buildings**

219. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Central Government Health Scheme (CGHS) Dispensary, at Ghaziabad has got Departmental Building ready for the last 7-8 years but it still functions from rented building;

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†Original notice of the question was received in Hindi.

(b) if so, the efforts Government has made in past to shift the Dispensary to Departmental Building;

(c) whether Members of Parliament (MPs) have written several times for shifting to the Ministry and were assured shifting towards the end of April, 2010;

(d) whether now M.Ps have strongly resented for recurring huge financial loss, and deliberate hardship, being caused to the public recently; and

(e) whether Government shall fix financial liability in this regard on officials and ensure immediate shifting of Dispensary?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (e) The construction of the building for the CGHS wellness centre in Ghaziabad is being undertaken by the CPWD. A few minor works are being executed by the CPWD. Requests have been made to the Ghaziabad Development Agencies for issue of completion certificates without which the building cannot be occupied. CGHS is actually pursuing with the CPWD for early completion of the remaining work so that it can be used for treating patients.

#### **India made H1N1 vaccine**

†220. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply to Unstarred Question 89 in the Rajya Sabha on 23 February, 2010 and state:

(a) by when the testing of H1N1 vaccines was completed and the results of the test;

(b) the price of this vaccine in Indian market;

(c) whether this vaccine is easily available in the market; and

(d) whether swine flu infected patients in Mumbai were provided H1N1 vaccine in May-June, 2010?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The testing of the Pandemic influenza H1N1 vaccines was undertaken by the Central Drug Laboratory, Kasauli (National Control Laboratory) and declared to be of Standard quality. Details of the tests are given in Statement (*See below*).

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